

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 271/MP/2021

Subject : Petition under Sections 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions for implementation and establishment of new pooling station at Fatehgarh-II connected through LILO of Fatehgarh Pooling Station – Bhadla 765 kV D/C line.

Date of Hearing : 20.5.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Central Transmission Utility of India Limited (CTUIL)

Respondents : Fatehgarh-Bhadla Transmission Co. Ltd. and 4 Ors.

Parties Present : Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Soumya Singh, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Shri Yatin Sharma, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Bhanu Prakash Pandey, CTUIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking directions for implementation and establishment of new Pooling station at Fatehgarh-II connected through LILO of Fatehgarh Pooling Station-Bhadla 765 kV D/C line. Learned counsel further referred to the Petition and made brief submission on the background and the issue(s) involved in the matter.

3. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

(a) The Petitioner to implead all transmission licensees as party to the Petition and file amended memo of parties within a week;

(b) Admit. Issue notice to the Respondents, including the impleaded transmission licensees.

(c) The Petitioner to serve copy of the Petition on the Respondents including the impleaded transmission licensees and the Respondents to file their reply within four weeks after serving copy of the same to the Petitioner, who may file its rejoinder within three weeks thereafter.

(d) The Petitioner to submit the following information within three weeks:

(i) Copy of Minutes of the Meeting held on 13.08.2021 with ISTS licensees including Annexures.

(ii) While taking decision of modification, the entity whose assets gets modified were informed/consulted, if yes, copy of communications exchange with them .

(iii) Whether any such TBCB asset has been modified prior to the instant case other than covered under Petition No. 94/MP/2021.

(iv) Any other issue(s) being faced by CTUIL relating to modifications required to be carried out in TBCB assets keeping in view the integrated nature of ISTS.

(e) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

4. The Petition shall be listed for hearing along with Petition No. 94/MP/2021 in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**